

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
IA/5321/2020 in IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 07.07.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Kashish Sareem. Advs/
For the Respondent : Mr. Lakshay Agarwal, Adv.

ORDER

Heard the submissions made by Learned Counsel for the Financial Creditor as well as Proxy-Counsel for the Corporate Debtor. Proxy-Counsel for the Corporate Debtor has submitted that the main counsel is in a personal difficulty to attend the Tribunal today and prayed for grant of time. Time prayed for is granted. It is made clear that no further adjournment will be given. With the consent of both the parties, let this matter be posted to 26.07.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)